

1	2	3
Karnataka	62,699	40,033
Kerala	829	467
Madhya Pradesh	1,858	193
Orissa	21,726	12,878
Rajasthan	6,150	6,069
Tamil Nadu	28,686	27,960
Uttar Pradesh	8,664	6,810
Maharashtra	302	292
Total:	1,52,338	1,11,769

Calorific value of coal for boilers in M.P. power stations

424. SHRI BABURAO PRANJPE: Will the Minister of ENERGY be pleased to state:

(a) what is the calorific value of coal for which various boilers in the power Stations in Madhya Pradesh are designed;

(b) is the coal being supplied to the Power Stations of correct quality; if not, what is the calorific value of coal being supplied to the various Power Stations;

(c) what is the reduction in power generation due to poor quality of coal being supplied; and

(d) what steps are being taken to ensure supply of correct quality of coal to Power Stations?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): (a) and (b). The quality of coal that has been supplied to thermal power stations of the Madhya Pradesh State Electricity Board during the period April, 1982 to December, 1982 in terms of calorific value falls in the range of 3000 K Cal./Kg. 5600 K. Cal./Kg. against their design requirements of gross calorific value falling in the

range of 3600 K. Cal/Kg. 550 K. Cal/Kg.

(c) It is difficult to quantify the loss in generation caused exclusively on account of poor quality of coal.

(d) The supplies of coal are being continuously monitored in qualitative terms. Strict supervision is exercised over the loading of coal so as to ensure that coal of proper size, and free from extraneous material, shale etc. is despatched. The Government have recently set up a Committee under the Chairmanship of Shri Mohd. Fazal, Member, Planning Commission to examine, inter-alia, the requirement of coal for thermal stations in qualitative terms and recommend specific measures for improvement, wherever necessary.

Suspension of Film Financing Activity by N.F.D.C.

425. SHRI PIUS TIRKEY:

SHRI D. S. A. SIVAPRAKASHAM:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Ministry have directed the National Film Development Corporation to sus-

pend film financing activity completely;

(b) if so, the reasons therefor;

(c) full details of the outstanding loans to be recovered from the various film producers, with the particulars thereof and the respective outstanding loan against them;

(d) whether it is a fact that after financing 'GANDHI' in a big way all the funds with the NFDC have been exhausted;

(e) details of the applications for loans pending with the NFDC till date and the reasons for delay?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) and (b): The National Film Development Corporation Limited was advised to temporarily suspend film financing activity and to undertake a detailed review and examination of one going policies and practices in respect of this activity. This advice was given in view of the past experience where many loans had to be written-off due to accumulation of bad debts adversely affecting the finances of the Corporation.

(c) The information is being collected and will be laid on the Table of the Lok Sabha.

(d) No, Sir. The Corporation was provided funds separately for financing 'Gandhi' film.

(e) The information is being collected and will be laid on the Table of the Lok Sabha.

दूरदर्शन कर्मचारियों का बीमा

426. श्री राम अवध : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 1982 के एशियाई खेलों के दौरान दूरदर्शन

का एक वरिष्ठ कैमरामैन एक दुर्घटना में मारा गया था ;

(ख) क्या यह भी सच है कि अधिकांश दूरदर्शन कर्मचारी अनुबंध के आधार पर कार्य कर रहे हैं और सरकार द्वारा इन का किसी भी रूप में कराया गया है तथा इसके बीमा नहीं फलस्वरूप किसी कर्मचारी को कोई मुआवजा नहीं दिया जाता चाहे वह अपना कार्य करते-करते ही क्यों न मर जावे ; और

(ग) यदि हां, तो क्या उक्त दुर्घटना को ध्यान में रखते हुए, सरकार का विचार दूरदर्शन कर्मचारियों की सुरक्षा तथा उनका बीमा कराने हेतु कोई कदम उठाने का है ; और यदि हां, तो तत्संबंधी पूर्ण न्यौरा क्या है ?

सूचना और प्रसारण मंत्रालय में तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) जी, हां ।

(ख) और (ग) केवल स्टाफ आर्टिस्टों की श्रेणी के कर्मचारियों को ही अनुबंध के आधार पर लगाया जाता है । ये 5,000 रुपये की बीमा राशि के साथ सरकारी कर्मचारी समूह बीमा योजना के लाभ के पात्र हैं जो इसके बीमा की उच्चतर राशि के साथ नई समूह बीमा योजना द्वारा प्रतिस्थापन से पहले सरकारी कर्मचारियों पर भी लागू थी । उन स्टाफ आर्टिस्टों जो उसी प्रकार के कार्य करते हैं जिस प्रकार के कार्य अन्य सरकारी कर्मचारियों द्वारा किए जाते हैं, को पेंशन के प्रयोजन के लिए सरकारी कर्मचारी मानने के सरकार के निर्णय को कार्यान्वित किया जा रहा है । इससे वे स्वभाविक रूप से ही